

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 224 OF 2006

Friday, this the 7th day of April, 2006.

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

M.Manikandan
Watchman,
Small Entrepreneur Promotion and Training Institute
Thiruvalla : Applicant

(By Advocate Mr. Jacob Chacko)

Versus

1. Union of India represented by Secretary
Ministry of Industries,
Nirman Bhawan, A Wing, New Delhi.
2. Director
Small Industries Service Institute
Ayyanthole, Thrissur-680003
3. The Deputy Director
Small Entrepreneur Promotion and Training Institute
Manjadi PO,(Via) Kozhencherry
Thiruvalla : Respondents

[By Advocate Mr.TPM Ibrahim Khan, SCGSC

The application having been heard on 07.04.2006 the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant represents the case of
the applicant, who wants to be promoted to the Group 'C' post. He is
working in a Group 'D' post for the last few years. He has submitted
a representation, Annexure A-3. His prayer is that the representation
is to be disposed of. We see the representation was filed only as
recently as the 1st of April, 2006.



2. We direct the 2nd respondent to dispose of the representation as expeditiously as possible and pass a speaking order thereon. The OA is disposed of accordingly assuring liberty to the applicant to approach this Tribunal, if necessary.

Dated, the 7th April, 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



N.RAMAKRISHNAN
ADMINISTRATIVEMEMBER

VS